

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No.6729/Del/2017

Assessment Year : 2010-11

Addl Commissioner of Income Tax, Spl. Range-2, New Delhi	Vs.	M/s. Brij Gopal Construction Co. Pvt. Ltd, A-7/2, Shivaji Apartment, Sec-14, Rohini, New Delhi-85 PAN-AADCB7702J
(Appellant)		(Respondent)

Appellant by : Shri. Prakash Dubey, Sr. DR
Respondent by : None

Date of hearing : **12.01.2021**
Date of pronouncement : **12.01.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the Revenue for the assessment year 2010-11 is directed against the order of learned CIT(A), New Delhi dated 30.06.2017.

2. The assessee, vide its letter dated 01.01.2021, received through email, has requested for withdrawal of the appeal filed by the Revenue and stated

that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, the appeal of the Revenue is dismissed as withdrawn, as having become infructuous.
5. In the result, the appeal of the Revenue is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 12.01.2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar